

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3761  
ANSWERED ON:18.12.2006  
SPURIOUS FERTILIZERS  
Jha Shri Raghunath;Nizamuddin Shri G.

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) Whether the farmers are reportedly getting duplicate/sub-standard/ adulterated/spurious fertilizers and the same is damaging the soil and crops ;
- (b) If so, the number of fertilizer samples collected and analysed during the last three years and the number of out of them found to have been sub-standard, State-wise ;
- (c) The details of the manufacturers penalized for manufacturing/marketing sub- standard/duplicate/adulterated/spurious fertilizers; and
- (d) The steps taken to ensure availability of standard fertilizers well to farmers in time?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

- (a) : No such complaint regarding duplicate/sub standard/adulterated/spurious fertilizer has come to the notice of the Government due to which the soils and crop are being damaged.
- (b) : Statement indicating State-wise number of samples analysed and found non standard during 2003-04, 2005-06 is indicated in Annexure-IA, IB and IC respectively.
- (c) : Statement indicating State-wise follow up action on non standard samples is given in Annexure-Ila, b & c respectively.
- (d) : The State Governments are empowered under the provisions of the Fertiliser (Control) Order, 1985 to ensure that fertilizers sold to farmers are as per quality specification laid down under FCO, 1985. Also no manufacturer/importer is permitted under FCO to manufacture/import or sell fertilizers which does not meet the quality specifications.